Dealers and Declaration of Stocks) Order, 1984.

(Placed in Library, See No. LT-6460/88] Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1985

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): Madam I beg to lay on the Table, under sub section (2) of section 148 of the Delhi Police Act, 1978, a copy (in English and Hindi) of the Ministry of Home Affairs Notification No. 5/67/83-Home (P) Estt. dated the 1511. November, 1985, publishing the Delhi Police (Appointment and Recruitment) (Amenment) Rules, 1985. [Placed in Library, See No. 6479/88].

## Child Labour (Prohibition and Regulation Rules, 1988

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND THE DEPUTY MINISTER IN THE MINISTRY AFFAIRS: PARLIAMENTARY OF (SHRI RADHAKISHAN MALAVIYA): Madam I beg to lay on the Table under sub-section (1) of section 19 of the Child Labour (Prohibition and Regulation) Act, 1986, a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 847(E), dated the 10th August, 1988, publishing the Child Labour (Prohibition and Regulation) Rules 1988. [Placed in Library See No. LT-6555/88].

## REPORTS OF STUDY TOURS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI RAMNARAYAN GOSWAMI (West Bengal): Madam I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Report of the Study Tour of Study Group 1 of the Committee on its Minister and Agriculture
Minister's statement

visit to Baugalore Coimbatore, Ooty, Cannanore and Mangalore during June-July, 1988.

(ii) Report of the Study Tour of Study Group II of the Committee on its visit to Dehradun, Rishikesh Haridwar. Nainital and Lucknow during June-July, 1988.

RE. CLARIFICATION ON THE STATE-MENTS OF THE MINISTER OF HU-MAN RESOURCE DEVELOPMENT AND ALSO THE MINISTER OF AGRI-CULTURE

SHRI B. SATYANARAYAN REDDY: (Andhra Pradesh): Madam Deputy Chairman, I would like to draw the attention of the House to the reported statement of Mr. Shiv Shanker, the Union Minister for Human Resource Development against the State Government at a press conference in Vijayawada. . . \*

THE DEPUTY CHAIRMAN: Now, special mentions. No, no, it will not go on record. Mr. Virendra Verma. You have not sought the permission. Therefore, it is not going on record.

SHRI DIPEN GHOSH (West Bengal): Mr. Shiv Shanker is the Leader of the House, let him react, whether he has spoken or not.

SHRI B. SATYANARAYAN REDDY

THE DEPUTY CHAIRMAN: It will not go on record.

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): Am I not entitled to speak?

SHRI DIPEN GHOSH: Just listen to what they are saying

SHRI P. SHIV SHANKER: I do not know what you are saying. But I am en-

<sup>\*</sup>Not recorded.

[Shri P. Shiv Shanker]

titled to speak...(Interruptions)...

I don't bother about it. I said that projects worth of Rs. 5000 crores are pending an Andhra Pradesh. They don't have the noney. I said that and I stand by it. I can substantiate it. I can prove it. Let there be a discussion...(Interruptions)...

SHRI DIPEN GHOSH: If you stand by it, let there be a discussion...(Interruptions)...

SHRI P. SHIV SHANKER: Why are you raising your voice? I am prepared for a discussion in the House, if you want. I am not worried about it. All of you are confusing yourselves by your voices. If you want a discussion, I am prepared for it.....(Interruptions)... What I said, I am prepared to substantiate every word. (Interruptions)...

PROF. C. LAKSHMANA (Andhra Pradesh): Madam, the Minister wanted a discussion. Why not we have a discussion?

SHRI P. SHIV SHANKER: If I have spoken...(Interruptions)...and if you want I am prepared to discuss that also. You know what is the truth. Then, why are you afraid of truth?..(Interruptions)..... Mr. Dipen is silently laughing. You must learn this from him.

ज्य सभापति: अगर आपको इस पर कोई डिस्क्श्न चाहिए तो आप बाकायदा नोटिस दीजिए तभी कुछ हो सकता है।

श्रीमित रेणुका चौधरी (आन्ध्र प्रदेश) : मंजूर है, न।

SHRI P. SHIV SHANKER: I have no hesitation.

SHRI DIPEN GHOSH: Let there be a discussion on the issue arising out of the Centre's non-clearance of different projects of the State.

SHRI P. SIIIV SHANKER: Mr. Dipen Chosh, I thought you had raised an objection to my statement. I am prepared to

substantiate my statement. (Interruptions). Every word I am prepared to substantiate. Let there be a discussion.

SHRI DIPLN GHOSH: I also want a discussion. (Interruptions).

THE DEFUTY CHAIRMAN: Let there be no discussion whether there should be a discussion or not. (Interruptions)

आप चेयरमैन साहब के पास नोटिस भेज दीजिए, तभी कुछ हो सकना है।

Now, special mentions. Mr. Virendra Verma. (Interruptions)

SHRI YASIIWANT SINHA (Bihar) : Madam, I am on a point of order.

उपसभापति . किस चीज के बारे में है?

श्री यशवंत सिन्हा . पिछले सप्ताह कृषि मंत्री श्री भजनलाल जी ने ग्राग्वासन दिया था विहार के भूकम्प पीड़ितों के बारे में ग्रांकड़े सदन में रखेंगे।

उपसभापित : यह विषय हाउस के सामने नही है। जो विषय हाउस के सामने होता है उस पर प्वाइंट भ्राफ म्रार्डर होता है। इसलिए कोई प्वाइंट ग्राफ ग्रार्डर नही है।

श्री यशवंत सिन्हा: यह उनके ऐश्योरस से संबंधित है: (व्यवधान)

Madam, what I saying is that the hon. Minister of Agriculture has assured this House, on a direction from the Chair, that he will come out with another statement regarding the casualties in the Bihar earthquake. Now, a whole week has gone by since then. But there has been no statement. I want to bring this to your notice so that you can direct the Minister of Agriculture to make a statement. (Interruptions).

241

THE DEPUTY CHAIRMAN: Now. Shri Virendra Verma.

SHRI YASHWANT SINHA : Madam, you must give a ruling on that. It was a direction from the Chair.

THE DEPUTY CHAIRMAN: There is no point of order. Please sit down.

DR. BAPU KALDAII (Maharashtra): He has said that one week has elapsed since the assurance. The Minister is not making a statement.

SHRI YASHWANT SINHA: There is an assurance on a direction from the Chair. (Interruptions).

SHRI BIPEN GHOSH : Madam, the Chair...(Interruptions)... has to ensure that the direction by the Chair is adhered to by the Government. (Interruptions).

DEPUTY CHAIRMAN : sit down. Shri Virendra Verma

## SPECIAL MENTIONS

PURCHASE OF WESTLAND HELICOP-11-RS FROM U.K.

श्री बीरेन्द्र वर्मा (उत्तर प्रदेश): माननीय उपसभापति महोदया, सन 1985 में मई के महोने में देश के प्रधान मंत्रो माननीय श्री राजीव गांधो जी हैं इसी हाउस में वेस्टलैंड हेजोकोप्टर के फय करने को नामंजुर किया था। कई कमेटियां रिपोर्टे. ग्रनेक विशेषज्ञों और रिपोर्ट हैं कि वैस्टलैंड हे तो कोप्टर विजक्ल बेकार हैं, नाकारा हैं और किसी भो हालत में इसे ऋय नहीं किया जाना चाहिए। वेस्टलैंड हेर्जीकोप्टर कंपर्नः ने नाम मात्र का कोई मुधार जनाया, बताया और 6 महीने पश्चात् विशेषज्ञों रिपोर्ट के खिलाफ प्लानिंग कमोशन को रिपोर्ट के खिलाफ भारत 2465 RSS/88-16

42 हेलीकोप्टर खरीदे जब कि उनको भ्रावण्यकता 21 हेलीकोप्टरों की थी। इन 42 हेर्लाकोप्टरों में से जो कि 1986 में खरीदे गए, एक तिहाई बैकार हो चुके हैं। इसी हाउस में जब एक प्रश्न के उत्तर में माननीय मंत्री जी ने बताया कि 55 वार उनका माल फंक्शनिंग हम्रा, 38 के इंजिन बदले जा चुके हैं, तब भी मेरी समझ में नहीं श्राया कि जिन नए हेलीकोप्टरों के इंजिन बदले गए. और एक जिहाई बेकार पडे हैं, तो क्या केवल िंइम वजह से खरोदे गए कि वह ब्रिटिश कंपनो भारत सरकार को सहायता **दे** रही थी और उन्होंने उस मर्त पर ही भारत सरकार को हेलीकोप्टर खरीदने के के लिए दिए और जब कि ब्रिटिश सरकार ने अपनी सेना के लिए उन हेलीकोप्टर्स की ग्रावश्यकता नहीं समझी और उनको नाकारा सः बित कर दिया। महोदया, बावजुद इसके भी उनको भारत सरकार ने ऋय किया यह बहुत भ्रापत्ति की बात है। स्राप भ्रगर उस दिन होंगी तो आपको मालुम होगा कि पूरे 45 मिनट तक इस हाउस में इस बारे में चर्चा रही और सभी माननीय सदस्यों ने यह मांग की कि शार्ट ड्युरेशन डिसकशन इस के ऊपर की जाए परन्तू इतना समय नहीं निकल सका और ऐसा किया भी नहीं गया। मैं यह नहीं समझ सका कि ज्य प्रशास मंत्री ने इस को नामंजुर कर कर दिया था तो किन कारणों से 6 महीने के पश्चात ही 41-42 खरीदे गये! इनका जो चल ने का खर्चा है जिस समय यह खरीदा गया था उस समय बताया गया था कि 330 मिलियन पींड होगा जब कि यह बढ़ कर 570 मिलियन पौंड हो गया। हर क्षेत्र में, हर प्रकार